Abstract

Union - State Relations – High-Level Committee on Union-State Relations – Discontinuance – Orders - Issued.

Public (Law & Order. F) Department

G.O.(Ms.).No.704

Dated : 06.11.2026.
பராபவ ஆண்டு ஐப்பசி – 20
திருவள்ளுவர் ஆண்டு– 2057

Read :

1. G.O.(Ms.)No.202, Law (LC) Department, dated 07.08.2026.
2. G.O.(Ms.)No.281, Public (Law & Order – F) Department, dated 17.04.2025.
3. G.O.(Ms.)No.348, Public (Law & Order – F) Department, dated 26.05.2025.
4. G.O.(Ms.)No.523, Public (Law & Order – F) Department, dated 04.08.2025.
5. G.O. (D) No. 49, Public (Law & Order – F) Department, dated 05.02.2026.

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ORDER:

In the Government Order first read above, the Tamil Nadu State Law *Commission was re-constituted* on 07.08.2026 and is entrusted among others with the broad mandate to examine and make recommendations on matters relating to Inter-State and Centre-State relations along with other subjects, review of the existing laws and improving the legal and institutional frame work of the State.

2. In the Government Order second read above, a High-Level Committee on Union-State Relations was constituted to examine and review the provisions of the Constitution of India, along with existing laws and orders impacting Union- State relations across various domains, and to suggest appropriate remedial measures to the Government. The High-Level Committee on Union-State Relations is a non-statutory body, examining various issues relating to Union-State relations, has a considerable similarity and overlap in the nature and scope of the functions entrusted to the Tamil Nadu State Law Commission. Therefore, after careful consideration, the Government have decided to discontinue the services of the High-Level Committee with immediate effect.

(P.T.O)

3. The Secretary and Committee Officer of the High-Level Committee on Union-State Relations is directed to hand over all the records and relevant papers to the Tamil Nadu State Law Commission immediately and to communicate this order to all concerned and report compliance to the Government.

(BY ORDER OF THE GOVERNOR)

E.SUNDARAVALLI
SECRETARY TO GOVERNMENT

To
Justice Thiru. Kurian Joseph,
Hon'ble Chairman, High-Level Committee on Union-State Relations.

Thiru. K. Ashok Vardhan Shetty, I.A.S., (Retd.,)
Member, High-Level Committee on Union-State Relations.
Through
The Secretary and Committee Officer,
High-Level Committee on Union-State Relations.
The Secretary and Committee Officer,
High-Level Committee on Union-State Relations.

Copy to
Staff concerned, High-Level Committee on Union-State Relations, Chennai – 5.
Thiru. R. Murali, Deputy secretary to Government / Committee Officer,
High-Level Committee on Union-State Relations, Chennai – 5.
Tmt. Vijaya, Committee Officer, High-Level Committee on Union-State
Relations, Chennai – 5
Thiru. N. Senthil Kumar, Principal Private Secretary,
High-Level Committee on Union-State Relations, Chennai – 5.
The Tamil Nadu State Law Commission, Chennai – 32.
The Reception Officer / Joint State Protocol Officer,
State Guest House, Chepauk, Chennai -5.
The Director of Treasuries and Accounts, Chennai -35.
The Pay and Accounts Officer, Chennai -9/104
The Accountant General, Chennai – 9/18.
The Chief Minister's Office, Secretariat, Chennai -9.
The Special Personal Assistant to Hon'ble Minister (Energy Resources
and Law), Chennai-9
The Commissioner, Rural Development and Panchayat Raj Department,
Panagal Building, Chennai -15
The Finance/ HRM Departments, Chennai -9.
The Public (Misc./Protocol-II/Spl. A& B/SC/Telephone-II/ M.V/Military/OP-II)
Departments, Chennai-9
The Finance (Public/ BG-I/BG-II/ CMPC/BC/Pay Cell) Departments, Chennai-9.
The Law Department, Chennai -9.
The Accountant General (Resident Audit Officer), Secretariat, Chennai-9.
SF/SC.

//FORWARDED / BY ORDER//

SECTION OFFICER

6/11/26